

(c) This core group is an in-house task force set up to suggest improvements to existing procedures and practices on a continuing basis with a view to make the Railways more cost effective.

संसद भवन के सेंट्रल हॉल में खान-पान व्यवस्था

4528. श्री गुफरान आज़म :
श्री सुरेश पचौरी :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) संसद भवन के सेंट्रल हॉल में खान-पान व्यवस्था किन-किन लोगों को सौंपी गई है ;

(ख) क्या समुचित खान-पान व्यवस्था सुनिश्चित करने के लिए विशेषज्ञों की सहायता ली गई है ; और

(ग) यदि हां, तो तत्संबंधी व्याख्या क्या है ?

रेल मंत्रालय में राज्य मंत्री (श्री मल्लिकार्जुन) : (क) सेंट्रल हॉल सहित संसद भवन कॉम्प्लेक्स में खान-पान इकाइयों की व्यवस्था की मुख्य जिम्मेदारी उत्तर रेलवे को सौंपी गई है। उत्तर रेलवे का एक वरिष्ठ खान-पान अधिकारी उपर्युक्त खान-पान इकाइयों का इंचार्ज है।

(ख) जी हां।

(ग) 7.2.1992 से तीन महीने की अवधि के लिए दो परामर्शदाताओं अर्थात् श्री सैफुद्दीन भोल केटरर्स, बम्बई और श्री बसवराजू, जनरल मैनेजर, होटल मौर्य, बेंगलूर की क्रमशः सामिप और निराभिप भोजनों के लिए सहायता मुलभ कराई गई थी और उनकी सेवाएं आगे भी महीने की अवधि के लिए बढ़ा दी गई थीं।

Stopping the Liquor used in the running trains

4529. SHRI SHIV PRATAP MISHRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that passengers travelling in trains all over the country take liquor in the presence of other passengers; and

(b) if so, the steps being taken to stop such malpractice on the running trains especially in the presence of infants and women?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Some cases have come to notice.

(b) Consumption of alcoholic drinks is prohibited in Air-conditioned sleeper, Air-conditioned chair car and all second class coaches. In Air-conditioned first class and first class coaches, notice requesting the passengers not to consume alcoholic drinks as a consideration to fellow passengers is displayed. Besides, persons found in a state of intoxication in any railway carriage are liable to be punished under the provisions of the Railways Act, Railway staff have instructions to enforce these provisions.

Suburban Commuter Rail Project

4530. SHRI VITHALRAO MADHAV-RAO JADHAV: Will the Minister of RAILWAYS be pleased to state:

(a) what are the different suburban commuter rail projects in metropolitan cities in the country;

(b) the details of such projects in Bombay and what is their funding arrangement; and

(c) the progress made in Rail Project in New-Bombay?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Bombay.

1. Mankhurd-Belapur Railway Line Project.

2. Additional pair of lines between Bandra and Andheri.

Calcutta:

1. Metro Railway, Calcutta from Dum Dum Junction to Tollyganj.

Madras:

1. Rapid Transit System from Madras Beach to Luz.

(b) 1. *Mankhurd-Belapur Railway Line Project* (18 km. length).

Cost of this project is being shared between the State Government of Maharashtra and the Railways in the proportion of 67 per cent; 33 per cent respectively.

2. *Additional pair of lines between Bandra and Andheri* (7.2 km. length).

It is being fully funded by the Railways.

(c) In New Bombay, Mankhurd-Vashi section of the Mankhurd-Belapur Railway Line Project has been opened for traffic in May, 92. Work on the balance length from Vashi to Belapur is in progress.

Agreement between AIRF and Railway Management

4531. SHRI RANJAN PRASAD YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that on 23rd March, 1990 by an agreement between AIRF and Railway management it was decided that by 30th June, 1990 all the Hawkers of Northern Eastern Railway will be provided with licences;

(b) whether it is also a fact that through this scheme Northern Eastern Railway will be earning more than one crore of Rupees;

(c) whether it is a fact that nearly five thousand unemployed youth are suffering due to this delay; and

(d) if so, the reasons and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Exploitation of passengers at Railway Station, Delhi

4532. SHRI KRISHNA KUMAR BIRLA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government's attention has been drawn to the news report which appeared in the Statesman dated 29th July, 1992 regarding looting and exploitation of Indian and Pakistani passengers by the policemen, officials and porters at Delhi Railway Station; and

(b) if so, what measures have been taken to prevent the same?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) (I) The maintenance of law and order and security of passengers and their luggage at Delhi Railway Station is the responsibility of the Delhi Railway Police which functions under the control of the Delhi Administration.

(II) Whenever any complaint is received action is taken by the concerned authorities.

(III) As regards the alleged misbehaviour with Journalists, an enquiry was conducted by the Delhi Railway Police and three police personnel have been placed under suspension. Instructions have been issued to all concerned to exercise effective supervision so that no passenger is subjected to any harassment.

(IV) As regards complaint against the porters, machinery exists to exercise checks against over-charging by licenced porters.

Agreement with World Bank for Railway trade

4533. SHRI KRISHNA KUMAR BIRLA: Will the Minister of RAILWAYS be pleased to state:

(a) whether an agreement was entered into with the World Bank to underwrite the railway track maintenance and modernisation project and to pay 390 million dollars aid;